

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3798 of 2020**

Annu Kumar Mahto @ Dinesh Kumar **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. A.K. Chaturvedy, Advocate
For the State : Mr. Shiv Kumar Sharma, A.P.P.

02/08.07.2020 Heard Mr. A.K. Chaturvedy, learned counsel for the petitioner and Mr. Shiv Kumar Sharma, learned A.P.P. for the State.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Simaria P.S. Case No. 48 of 2019.

The petitioner was suspected to have enticed away the daughter of the informant.

It appears from the 164 Cr.P.C. statement that there was an affair between the petitioner and the informant.

Mr. A.K. Chaturvedy, learned counsel for the petitioner submits that both have solemnized marriage and the informant had also given birth to a child. The petitioner is in custody since 29.02.2020.

Regard being had to the aforesaid facts, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Additional Chief Judicial Magistrate, Chatra in connection with Simaria P.S. Case No. 48 of 2019.

(R. Mukhopadhyay, J.)